

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77173 of 2019
&
Service Tax Appeal No.187 of 2011**

(Arising out of Order-in-Appeal Nos.10/DIB/CE(A)/GHY/11 dated 25.02.2011 passed by Commr. (Appeals) of Customs & Central Excise, Guwahati)

CCEx. Dibrugarh

C.R.Building, P.O. C.R. Building, Dibrugarh-786003

Applicant

VERSUS

M/s Al Bucheeri Industrial Services

Bangalow No.4, Near Centinary Park, Station Road, Digboi

Respondent

APPEARANCE :

A.K.Biswas, Authorized Representative for the Appellant
None for the Respondent

Shri

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77626/2019
FINAL ORDER NO...76748/2019**

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.Subba Rao)
Member (Technical)**

mm